

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:144

ANSWERED ON:24.02.2015

NAXAL ACTIVITIES

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**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Maoists are gaining foothold in new areas of the country including Kerala;
- (b) if so, the details thereof along with the cases of naxal violence reported, the number of civilians and security personnel killed/injured, property damaged and naxalites arrested/killed during each of the last three years and the current year, State-wise;
- (c) the amount of financial assistance under different schemes and other support provided to the naxal affected States to deal with the problem of naxalism during the said period, State-wise;
- (d) the details of the policy adopted to bring naxalites into mainstream of the society along with the number of naxalites surrendered during the said period, State-wise; and
- (e) the measures taken by the Government to check naxal violence in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b): No reports have come to the notice which establish that Maoists are gaining foothold in new areas of the country. However, in order to spread their area of influence, they attempt to open up new areas by indulging in various activities. As far as Kerala is concerned, the CPI(Maoist) is making efforts to spread its influence in South India, particularly on the tri-junction of Tamil Nadu, Kerala and Karnataka.

The state-wise details of Civilians and Security Forces Killed, Naxals Arrested & Naxals Killed for the period from 2012 to 2015 (upto 15th February) are enclosed at Annexure-I. Data regarding injured civilians and security forces and property damaged are not centrally maintained.

(c): Major Schemes implemented in the LWE affected states are as follows:

- (i) Security Related Expenditure (SRE) Scheme
- (ii) Special Infrastructure Scheme (SIS)
- (iii) Construction/ Strengthening of Fortified Police Stations Scheme
- (iv) Setting up of the Counter Insurgency and Anti Terrorist Schools (CIAT) in Left Wing Extremism affected States.
- (v) Additional Central Assistance (ACA) for Left Wing Extremism Districts (earlier known as Integrated Action Plan)
- (vi) Road Requirement Plan (RRP-I and RRP-II)

The state-wise details of financial assistance under these Schemes during last three years and in the current year are available at Annexure-II to Annexure-VII

(d): In order to bring Left Wing Extremists into the mainstream, the State Governments have their own Surrender and Rehabilitation Policies. The Central Government reimburses the expenditure incurred by the State Governments on rehabilitation of surrendered Left Wing Extremists in terms of its own policy in this regard. The Government of India has issued revised guidelines for 'Surrender-cum-Rehabilitation Scheme of the Left Wing Extremists in the affected States', which is effective from 1.4.2013. The rehabilitation package in the revised policy, inter-alia, includes an immediate grant of Rs. 2.5 lakhs for higher ranked LWE cadres and Rs. 1.5 lakhs for middle/ lower rank LWE cadres surrenderee to be kept in their name as fixed deposit which may be withdrawn after completion of 3 years subject to good behavior. They will also be imparted training in a trade/ vocation of their liking and shall be paid a monthly stipend of Rs. 4000/- for three years. In addition, incentives for surrender of weapons/ ammunition are also provided under the

Scheme. The state-wise details of naxals surrendered during last three years and in the current year are given at Annexure-VIII.

(e): The Central Government has a four pronged strategy to tackle LWE insurgency - Security Related Measures; Development Related Measures; Ensuring Rights & Entitlements of Local Communities and Public Perception Management, wherein it supplements the efforts of the State Governments over a wide range of schemes and measures.

In security related interventions, apart from directly deploying Central Armed Police Forces (CAPFs), the Government of India provides assistance for capacity building of the states through schemes like the Security Related Expenditure (SRE) Scheme, the Special Infrastructure Scheme(SIS), the Construction/ Strengthening of Fortified Police Stations Scheme etc. In addition, other security related interventions include providing helicopters to States, setting up of Counter Insurgency and Anti Terrorism (CIAT) schools, assistance to raise India Reserve Battalions (IRB), modernization and

upgradation of the State Police and their Intelligence apparatus under the Scheme for Modernization of State Police Forces (MPF scheme) etc.

On the development front, the Central Government is implementing special schemes for LWE affected areas like the Additional Central Assistance (ACA) Scheme (in place of old Integrated Action Plan), the Road Requirement Plan-I (RRP-I) etc.

To ensure Rights & Entitlements of local communities, the Central Government has enacted the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 to recognise and vest the forest rights and occupation in forest land in forest dwelling scheduled tribes and other traditional forest dwellers, who have been residing in such forests for generations, but whose rights could not be recorded. The Rules were notified on 01.01.2008 have been further amended on 06.09.2012 to ensure better implementation. The Ministry of Tribal Affairs have also issued comprehensive guidelines on 12.07.2012 on issues relating to implementation of the Act.

Under Public Perception Management, the Central Government is implementing the Media Plan to convey the Government's view to the people of LWE affected areas through the Media.

It is belief of the Government that a combination of calibrated police action, focused development efforts and improvement in governance are the effective instrumentalities to combat LWE insurgency in long term.